

IN THE INCOME TAX APPELLATE TRIBUNAL "SMC"
(Virtual Court Hearing), BENCH KOLKATA

Before Sri Sanjay Garg, Judicial Member

I.T.A. No.471/Kol/2019
Assessment Year: 2014-15

M/s Shree Bahubali Commodities (P) Ltd.....Appellant
'Jute House', 3rd Floor,
12, India Exchange Place,
Kolkata - 1.
[PAN :AABCD1752A]

ITO, Ward-5(1), Kolkata.....Respondent

I.T.A. No.1861/Kol/2019
Assessment Year: 2015-16

Bishwanath Gourisaria HUF, Kolkata.....Appellant
C/o Subash Agarwal &
Associates, Advocate,
Siddha Gibson,
1, Gibson Lane, Suite 213,
2nd Floor, Kolkata 0 700069.
[PAN :AACHB3796A]

ITO, Ward-34(1), Kolkata.....Respondent

I.T.A. No.1977/Kol/2019
Assessment Year: 2012-13

Diva Merchants Pvt. Ltd.....Appellant
3rd Floor, P-8, New CIT Road,
Kolkata -700073.
[PAN :AADCD9627]]

ITO, Ward-14(1), Kolkata.....Respondent

I.T.A. No.2417/Kol/2019
Assessment Year: 2013-14

Shri Ravindra Sanghai.....Appellant
21, Hemanta Basu Sarani, "Centre Point",
2nd Floor, Room No.201-202,
Kolkata -1.
[PAN :ALTPS1042A]

ITO, Ward-36(1), Kolkata.....Respondent

I.T.A. No.1848/Kol/2020
Assessment Year: 2011-12

Sweta Nangalia, Kolkata.....Appellant
AE-4, Santa Abasan, Nangalia Niwas,
P.O- Ghuni, Kolkata.

M/s Shree Bahubali Commodities (P) Ltd, Bishwanath Gourisaria HUF, Kolkata, Diva Merchants Pvt. Ltd., Shri Ravindra Sanghai., Sweta Nangalia, Kolkata

[PAN :ABQPN8514K]

ITO, Ward-49(4), Kolkata.....Respondent

Appearances by:

None

Shri Dhrubajyoti Roy, JCIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing : January 15, 2021

Date of pronouncing the order : January 15, 2021

ORDER

All these appeals filed by the different assesseees are directed against the separate orders of the Id. Commissioner of Income Tax (Appeals) (hereinafter the 'Id. CIT(A)') passed u/s 250 of the Income Tax Act, 1961 (the 'Act').

2. None appeared on behalf of the assesseees. At the outset, it is noticed from the letters of the Ld. AR of the assesseees that the assesseees have opted for Vivad Se Vishwas Scheme in respect of these appeals and the competent authority has also issued Form no. 3, Therefore, taking into consideration the fact that since the assesseees have opted for the "Vivad Se Vishwas Scheme" and Form 3 has been issued by the Department, therefore, I allow the assesseees to withdraw the captioned appeals.

3. In the result, the all appeals of assesseees are dismissed as withdrawn.

Kolkata, the 15th January, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Dated : 15.01.2021

RS

M/s Shree Bahubali Commodities (P) Ltd, Bishwanath Gourisaria HUF, Kolkata, Diva Merchants Pvt. Ltd., Shri Ravindra Sanghai., Sweta Nangalia, Kolkata

Copy of the order forwarded to:

1. (i) M/s Shree Bahubali Commodities (P) Ltd

(ii) Bishwanath Gourisaria HUF, Kolkata

(iii) Diva Merchants Pvt. Ltd

(iv) Shri Ravindra Sanghai

(v) Sweta Nangalia, Kolkata

2. (i) ITO, Ward-5(1), Kolkata

(ii) ITO, Ward-34(1), Kolkata

(iii) ITO, Ward-14(1), Kolkata

(iv) ITO, Ward-49(4), Kolkata

3. CIT(A)-

4. CIT- ,

5. CIT(DR),

True copy

By order

Assistant Registrar , Kolkata Benches